

**HIGH COURT FOR THE STATE OF TELANGANA  
AT HYDERABAD  
(Special Original Jurisdiction)**

TUESDAY, THE SIXTH DAY OF AUGUST  
TWO THOUSAND AND TWENTY FOUR

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE  
AND  
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

**WRIT PETITION NO: 40494 OF 2015**

**Between:**

1. U.Sambashiva Rao, S/o. Late Nagabhushanam, Aged 65 years, Occ Social Activist, Adviser of Nava Mangali Mahasabha, Co-Convener, BC A Kulala Hakkula Parirakshana Samithi, Flat No.101, Vijetha Laxmi Residency, Saleem Nagar, Malakpet, Hyderabad.
2. U.V.Chakravarthi, S/o.Radhakrishna Murthy, Aged 53 years, Occ President, A.P. Most Backward Classes Committee, Reg.No.1105/08, H.No.16-11-510, 4th Floor, Ramanasree Residency, Dilsukhnagar, Hyderabad - 500 060.

...PETITIONERS

AND

1. The State of Telangana, Rep. by its Principal Secretary, Municipal Administration and Urban Development, Secretariat Buildings, Hyderabad.
2. The State of Telangana, Rep. by its Principal Secretary B.C. Welfare Department, Secretariat Buildings, Saifabad, Hyderabad.
3. The Commissioner & Director of Municipal Administration, Saifabad, Hyderabad, Telangana State.
4. The State Election Commission, Rep. by its Commissioner, Buddapurnima Building, Boats Club, Hyderabad, Telangana State.
5. The Telangana State Commission for Backward Classes, Rep. by its Member Secretary, 8th Floor, Chandravihar, M.J.Road, Nampally, Hyderabad.
6. The Greater Hyderabad Municipal Corporation, Rep., by its Commissioner, Saifabad, Hyderabad, Telangana State.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ, Order or direction more particularly one in the nature of WRIT OF MANDAMUS, declaring Amended Act No.4 of 2011 published in the Gazette on January 22, 2011, adding Provisio to Explanation (ii) under Section 5 of The Greater Hyderabad Municipal Corporation Act, 1955, declining to implement the classification of A, B, C and D, while providing reservation in favour of the Backward Classes in ensuing Elections for 6th respondent Corporation, as

bad, illegal, discriminatory and ultravirus to the provisions of Constitution of India, particularly offending Articles 14 and 21 of Constitution of India and strike down the same and to direct the respondents to implement classification of A, B, C and D group wise in implementing reservations in favour of Backward Classes, while conducting Elections for 6th respondent Corporation in prorate as recommended by the Anantha Raman Commission and in the ratio as approved by the Government in G.O.Ms.No.1793, Education Department, dated 23-9-1970, as has been implementing in case of Educational Institutions and Employment

**I.A. NO: 1 OF 2015(WPMP. NO: 52276 OF 2015)**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to stay all further proceedings, including issuance of Notification for the ensuing Elections to be conducted for 6th Respondent Corporation, pending disposal of the Writ Petition.

**Counsel for the Petitioners: SRI V.VENUGOPALA RAO**

**Counsel for the Respondents: SRI A.SUDARSHAN REDDY, THE ADVOCATE  
GENERAL**

**The Court made the following: ORDER**

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE  
AND  
THE HON'BLE SRI JUSTICE J. SREENIVAS RAO**

**WRIT PETITION No.40494 of 2015**

**ORDER:** (per the Hon'ble the Chief Justice Alok Aradhe)

None for the petitioners.

Mr. A. Sudarshan Reddy, learned Advocate General for  
the respondents.

It appears that the petitioners are not interested in  
prosecuting the writ petition.

The writ petition is therefore dismissed for want of  
prosecution.

Miscellaneous applications, if any pending, shall stand  
closed. There shall be no order as to costs.

//TRUE COPY//

SD/- K. VENKAIAH  
ASSISTANT REGISTRAR

SECTION OFFICER

To

1. One CC to SRI V.VENUGOPALA RAO, Advocate [OPUC]
2. Two CCs to THE ADVOCATE GENERAL, High Court for the State of  
Telangana, at Hyderabad. [OUT]
3. Two CD Copies

PSK.

GJP

PMC.

**HIGH COURT**

**DATED:06/08/2024**

**ORDER**

**WP.No.40494 of 2015**



**DISMISSING THE WRIT PETITION  
WITHOUT COSTS.**

① PMG.  
27/8/24